

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 68/MP/2015

Subject : Petition under Regulation 55 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation, 2014 read with Regulation 111 and other related Regulations of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 for providing uniform methodology to be used for billing incentive to beneficiaries as per Regulation 30(4) of Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulation, 2014.

Date of hearing : 18.6.2015

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member

Petitioner : NTPC Ltd.

Respondents : Eastern Regional Power Committee and others

Parties present : Shri Ajay Dua, NTPC Ltd.
Shri Rajiv Kumar, NTPC Ltd.

Record of Proceedings

The representative of the petitioner submitted that the present petition has been filed to prescribe uniform methodology for distribution of incentive among beneficiaries under Regulation 30 (4) read with Regulation 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 so that implementation of the provisions of the Regulation is ensured in a consistent manner. He further submitted that at present different methodologies are being followed by RPCs for billing of incentive to the beneficiaries in absence of specific methodology for distribution of incentive.

2. After hearing the representative of the petitioner, the Commission admitted the petition and directed to issue notice to the respondents.

3 The Commission further directed the petitioner to serve copy of the petition on the respondents by 26.6.2015. The respondents were directed to file their replies by 17.7.2015 with an advance copy to the petitioner who may file its rejoinder if any, by 31.7.2015.

4. The Commission further directed the Regional Power Committees to furnish on affidavit by 17.7.2015 the details of methodology being adopted for computing incentives payable to the generating companies and the reasons for adopting such methodology.

5. The petition shall be listed for hearing on 11.8.2015.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**